

MR. SPEAKER : On what matter ?
There is nothing before the House.

SHRI GURCHARAN SINGH : I have
also some rights in the House.

MR. SPEAKER : What is his point ?

SHRI GURCHARAN SINGH : I shall
just explain it. I had sent a starred ques-
tion...

MR. SPEAKER : He may ask me in
my chamber and not here.

SHRI GURCHARAN SINGH : I have
been deprived of my right to ask supple-
mentary questions, because the question has
been disallowed, and the information has
been given to me, whereas actually it should
have been given to the House.

MR. SPEAKER : It is not the practice
to take it up in the House in this manner.
He can come to my Chamber and I shall
explain the position.

SHRI GURCHARAN SINGH : It is
unfair.

SHRI HEM BARUA (Mangaldai) :
Before you pass on to the next item, may I
make a submission ? I had submitted
a calling-attention-notice on the
suspension of the exhibition of a particu-
lar all-India picture in certain Calcutta
picture-houses. The attack on the picture-
house might be a State affair, and we do
not want to impinge on the precincts of the
State. But 'Prem Pujari' is an all-India
phenomenon. That is why I want the hon.
Minister to make a statement on that. But
it has been disallowed.

MR. SPEAKER : The calling-attention-
notice did come to me, but I did not accept
it because it related to the law and order
situation. So far as the attack on the local
cinema-houses is concerned...

SHRI HEM BARUA : The burning of
the cinema-house is a State affair, we do
not want to impinge on that. But 'Prem
Pujari' is an all-India phenomenon.

श्री अटल बिहारी वाजपेयी (बलरामपुर) :
अध्यक्ष महोदय, कल हमें सूचना दी गई थी कि

जम्मू में खाद्य नीति के बारे में जो भेदभाव हो
रहा है, उस प्रश्न पर हमारा कॉलिंग एटेंशन
नोटिस आप ने स्वीकार कर लिया है, लेकिन
बाद में हमें खबर दी गई कि गृह मंत्री जी नहीं
मानते हैं। इस बारे में फैंसला आप को करना
है या गृह मंत्री को ?

अध्यक्ष महोदय : वह यहां नहीं आ सकता
है। उसको यहां कैसे लायें ?

श्री कंवर लाल गुप्त (दिल्ली सदर) :
पहले यह सूचना दी गई थी कि वह मन्जूर हो
गया है।

श्री रणधीर सिंह (रोहतक) : स्पीकर
महोदय,.....

अध्यक्ष महोदय : मैं खड़ा हूँ तो आप न
उठें। यह बड़ी बुरी प्रैक्टिस चल रही है कि
स्पीकर खड़ा हो और आप भी खड़े हो जायें।
या तो मुझे उठने न दिया करें, कोई ऐसा तरीका
निकालिए कि मैं उठ ही न सकूँ।

श्री अटल बिहारी वाजपेयी : अध्यक्ष महो-
दय, कोई ऐसा तरीका आप निकालें जिससे कि
उस पर हम डिस्कशन कर सकें।

अध्यक्ष महोदय : उसको मैं देखूंगा। आप
उसे कोई ऐसा शकल दें जिससे मुझे भी जस्टि-
फिकेशन हो उसे हाउस में लाने का, जैसे श्री
नाथ पं ने उसका कांस्टीट्यूशनल ऐस्पेक्ट ले
लिया, ऐसा कुछ आप भी कर दें तो मैं उसे देख
सूंगा।

CANCELLATION OF SITTING ON 6th
MARCH 1970

अध्यक्ष महोदय : अब आज सुबह मेरे पास
कुछ सख्तन प्राये थे कि कल शिवरात्रि की छुट्टी
होनी चाहिए। मैं काफी बबड़ाया क्योंकि
पिछली राफा जो मैंने ईद की छुट्टी पर ऐग्री
क्रिया तो बाबूराव पटेल ने मेरी तस्वीर दी

श्री मेरा मजाक उड़ाया कि इन्होंने भी मुसल-
मानों के साथ चांद देखा। श्री यह भी उसमें
कहा कि स्पीकर के भी दस गुरु हैं यह तो 20
छुट्टियां देंगे... (व्यवधान) इसलिए
भाज सुबह मैं बाजपेयी जी और द्विवेदी जी और
दूसरे लोगों से बात करना चाहता था.....

श्री सा०मी० बनर्जी (कानपुर) : मुझे कोई
एतराज नहीं है कि शिवरात्रि की छुट्टी हो।
लेकिन मेरा ख्याल है छोटी-छोटी लड़कियां यह
शिवरात्रि का व्रत रखती हैं जिसमें उन्हें शिवजी
जैसा वर मिले, तो यह शिवरात्रि की छुट्टी ले
कर क्या करेंगे ?

श्री ब्रज बिहारी बाजपेयी : आपको कुछ पता
नहीं है कि क्या होता है ?

श्री सा०मी० बनर्जी : शिवरात्रि के दिन
रात को व्रत रखा जाता है...(व्यवधान)...

श्री श्रीम प्रकाश त्यागी : यह बिलकुल
गलत बोल रहे हैं। इनको शिवरात्रि के बारे में
क्या पता है(व्यवधान) ...

SOME HON. MEMBERS : Let us not
sit tomorrow.

AN HON. MEMBER : What about
Private Members' resolutions ?

MR. SPEAKER : The resolutions fixed
for tomorrow will be taken up on the 20th
instant. The House will not be sitting
tomorrow. The resolutions will not be
cancelled but will be postponed to the 20th
instant.

श्री सा० मो० बनर्जी : अध्यक्ष महोदय,...

अध्यक्ष महोदय : मिस्टर बनर्जी, आप
बैठिए। जिस दिन कोई आपकी सबजेक्ट मिल
जाय गरमी वाला उस दिन तो मजमून की
शामत आ जाती है और जिस दिन कोई न हो
तो आप में ही लगे रहे हैं। डिस्टर्ब न करें
आप।

12-20 hrs.

PAPERS LAID ON THE TABLE

RESOLUTION ON THE REPORT OF CENTRAL WAGE BOARD FOR ROAD TRANSPORT INDUSTRY

THE MINISTER OF LABOUR AND
REHABILITATION (SHRI D. SANJI-
VAYYA) : I beg to lay on the Table a
copy of Government Resolution No. WB-14
(6)/69 dated the 2nd February, 1970 on the
report of the Central Wage Board for Road
Transport Industry. [Placed in Library
See No. LT-2705/70]

PAPERS UNDER COMPANIES ACT

THE MINISTER OF STATE IN THE
MINISTRY OF INFORMATION AND
BROADCASTING AND IN THE DEPART-
MENT OF COMMUNICATIONS (SHRI
SHER SINGH) : On behalf of Shri Satya
Narayan Sinha, I beg to lay on the Table a
copy each of the following papers under
sub-section (1) of section 619A of the
Companies Act, 1956 :—

- (1) Review by the Government on
the working of the Film Finance
Corporation Limited, Bombay for
the year 1968-69.
- (2) Annual Report of the Film Finance
Corporation Limited, Bombay for
the year 1968-69 along with the
Audited Accounts and the
comments of the Comptroller and
Auditor General thereon. [Placed
in Library See No. LT-2706/70]

EMPLOYEES' PROVIDENT FUNDS (SIXTH AMENDMENT) SCHEME

THE DEPUTY MINISTER IN THE
MINISTRY OF LABOUR, EMPLOYMENT
AND REHABILITATION (SHRI S.C.
JAMIR) : On behalf of Shri Bhagwat Jha
Azad, I beg to lay on the Table a copy of
the Employees' Provident Funds (Sixth
Amendment) Scheme, 1969 (Hindi and
English versions) published in Notification